

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'I' BENCH, MUMBAI**

**[Coram: Pramod Kumar (Vice President),
and Anikesh Banerjee (Judicial Member)]**

ITA No.: 1580 /Mum/2022
Assessment year: 2017-18

MFE Formwork Technology Sdn BhdAppellant
*Unit No 504, Tower 1, Star Hub, Airport Road,
Behind ITC Grand Maratha Hotel, Andheri East
Mumbai 400 099 [PAN: AAGCM42809M]*

Vs.

Deputy Commissioner of Income Tax
International Tax Circle 3(2)(1), MumbaiRespondent

Appearances by:

P J. Pardiwala, along-with **Harsh Kothari** for the appellant
Sunil Umap along-with **S K Dash** for the respondent

Date of concluding the hearing : 2/08/2022
Date of pronouncing the order : 30/08/2022

O R D E R

Per Pramod Kumar VP:

1. By way of this appeal, the assessee appellant has called into question the correctness of the order dated 3rd June 2022, passed by the learned Commissioner of Income Tax, under section 154 r.w.s. 263 of the Income Tax Act, 1961, for the assessment year 2017-18.
2. Vide our order of even date, we have quashed the related revision order- which was the subject matter of rectification by the impugned order, and, in that view of the matter, the present appeal is rendered infructuous.
3. In the result, the appeal is dismissed as infructuous. Pronounced in the open court today on the 30th day of August 2022.

Sd/-
Anikesh Banerjee
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Dated the 30th day of August, 2022

Copies to:

<i>(1)</i>	<i>The appellant</i>	<i>(2)</i>	<i>The respondent</i>
<i>(3)</i>	<i>CIT</i>	<i>(4)</i>	<i>CIT(A)</i>
<i>(5)</i>	<i>DR</i>	<i>(6)</i>	<i>Guard File</i>

By order etc

Assistant Registrar/ Sr PS
Income Tax Appellate Tribunal
Mumbai benches, Mumbai